



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Nov/202223/16

DATED: 25/11/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Nov/202223/16 dated 25/11/2022 of Norms Committee - I for the year 2022-23 was held on 25/11/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, D.O.	DHI
2	Shri S. K. Jain, Consultant	DPIIT
3	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
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In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004388AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the subject case was rejected in the NC meeting dated 14.09.2022 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal. Case is rejected.	

Case No.	2 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MACBROUT ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003482AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	3 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018505000181AM12
RA File Number	082404000228 AM12

Licence No and Date	0810107322/03/01/2012
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected by NC-VI in its Meeting No. 22/85-ALC3/2019 dated 27.02.2020 due to non-submission of reply of deficiency letter. Further, the Committee noted that the case was transferred by NC-VI to NC-II on being engineering items. However, the case was referred to DPIIT for examination & comments and also the documents were sent to DPIIT via email dated 16.09.2022. The comments from DPIIT was received via email dated 10.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47014/119/2022-TSW dated 10.10.2022 as under: 1. Import item at Sl. No. 2 shall be of relevant grade and thickness as contained/utilized in the export item. 2. Export item to contain "2130MT of import item at Sl. No. 1 and 2635.64MT of import item at Sl. No. 2". 3. Quantity of import item at Sl. No. 1 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.01Kgs/Kg content in the export item as claimed by the firm. Note: The concerned RA may ensure that the firm has remitted the required composition fee of Rs.5000/- as per Para 4.17 of HBP of FTP 2015-20 before redemption and take further necessary action as per the decision of NC accordingly.	

Case No.	4 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00197009AM22
RA File Number	082404000231 AM12
Licence No and Date	0810107889/18/01/2012
Norms Committee Decision: The Committee considered the case as per agenda and noted that the was rejected by NC-VI in its Meeting No. 04/14 dated 16.05.2013. Further, the case was transferred by NC-VI to NC-II on being engineering items. The case was referred to DPIIT for examination & comments. The comments from DPIIT was received via email dated 10.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47014/119/2022-TSW dated 10.10.2022 as under: 1. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item.	

2. Export item to contain “1960.39MT of import item at Sl. No. 1”.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.01Kgs/Kg content in the export item as claimed by the firm.
4. Import items at Sl. No. 2, 3 & 4 may be deleted as the same not imported by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	5 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00000787AM23
RA File Number	532404000013 AM15
Licence No and Date	5310018470/14/01/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 25.11.2022 as under:	
1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/Kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	6 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00197084AM22
RA File Number	082404000396 AM15
Licence No and Date	0810134481/03/02/2015
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	7 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00001750AM23
RA File Number	072404000473 AM15
Licence No and Date	0710107942/26/03/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected by NC in Meeting No. 17/80-ALC2/2017 dated 19/12/2017. The case was referred to DHI for examination & comments. The comments from DHI was received via email dated 11.10.2022. The applicant was also granted PH on 31.10.2022 to explain their case. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per the comments of DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	8 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	IHD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004368AM23
RA File Number	042404000096 AM16
Licence No and Date	0410160893/10/08/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004157AM23
RA File Number	172404000044 AM16
Licence No and Date	1710006173/08/09/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a duplicate review file as the subject AA No. has already been reviewed and approved by NC in its meeting No. NC/1/MEET/Sep/202223/13 dated 14.10.2022. Therefore, the Committee decided to withdraw the case from the agenda. The case is already approved.	

Case No.	11 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00001729AM23
RA File Number	072404000185 AM16
Licence No and	0710108813/05/10/2015

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected by NC in Meeting No. NC/1/MEET/Apr/202223/1 dated 19/04/2022. The case was referred to DHI for examination & comments. The comments from DHI was received via email dated 11.10.2022. The applicant was also granted PH on 31.10.2022 to explain their case. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per the comments of DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	12 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00001728AM23
RA File Number	072404000184 AM16
Licence No and Date	0710108812/05/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected by NC in Meeting No. NC/1/MEET/Apr/202223/1 dated 19/04/2022. The case was referred to DHI for examination & comments. The comments from DHI was received via email dated 11.10.2022. The applicant was also granted PH on 31.10.2022 to explain their case. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per the comments of DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	13 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004114AM23
RA File Number	052304000443 AM16
Licence No and Date	0510397372/20/01/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00197063AM22
RA File Number	082404000433 AM16
Licence No and Date	0810137424/15/03/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the was rejected by NC-VI in its Meeting No. 02/19 dated 23.05.2018. Further, the case was transferred by NC-VI to NC-II on being engineering items. The case was referred to DPIIT for examination & comments. The comments from DPIIT was received via email dated 10.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47014/119/2022-TSW dated 10.10.2022 as under: 1. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in the export item. 2. Export item to contain “495.36MT of import item at Sl. No. 1 and 1504.95MT of import item at Sl. No. 2”. 3. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01Kgs/Kg content in the export item as claimed by the firm. 4. Import items at Sl. No. 3 & 4 may be deleted as the same not imported by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No.	15 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved

Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004202AM23
RA File Number	532404000030 AM16
Licence No and Date	5310018616/21/03/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 25.11.2022 as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/Kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	16 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004203AM23
RA File Number	532404000008 AM17
Licence No and Date	5310019065/27/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 25.11.2022 as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/Kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	17 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000430AM17
RA File Number	039504000318 AM17
Licence No and Date	0310808015/23/09/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00197117AM22
RA File Number	082404000325 AM17
Licence No and Date	0810139226/06/12/2016
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the was rejected by NC-VI in its Meeting No. 02/19 dated 23.05.2018. Further, the case was transferred by NC-VI to NC-II on being engineering items. The case was referred to DPIIT for examination & comments. The comments from DPIIT was received via email dated 10.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47014/119/2022-TSW dated 10.10.2022 as under:

1. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item.
2. Export item to contain "1493.07MT of import item at Sl. No. 1".
3. Quantity of import item at Sl. No. 1 may be allowed as 1.01Kgs/Kg content in the export item as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	20 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Process flow chart, which should be indicated stage-wise wastage at each stage of operation.
2. What is the composition of imported billets (32S31)? Submit a copy of the chemical analysis from the customs-authorized laboratory.
3. What is the meaning of HY55 in the description of the item of export?
4. Why is the word semi-finished shroud plate in the description of the item of export? Are there some operations on imported items and exported products carried out before import and after export?
5. A video film for 1st and 2nd setup of operation.

Case is deferred.

Case No.	21 / NC/1/MEET/Nov/202223/16
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Case Status	Case Approved
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00001731AM23
RA File Number	072404000382 AM17
Licence No and Date	0710111210/01/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected by NC in Meeting No. NC/1/MEET/Feb/202122/13 dated 24/02/2022. The case was referred to DHI for examination & comments. The comments from DHI was received via email dated 11.10.2022. The applicant was also granted PH on 31.10.2022 to explain their case. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per the comments of DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	22 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00000899AM23
RA File Number	052404000114 AM18
Licence No and Date	0510403047/06/06/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	23 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

HQ File Number	HQRNORM REVIW00003335AM23
RA File Number	052404000230 AM18
Licence No and Date	0510403845/29/08/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	25 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003246AM23
RA File Number	052404000518 AM18
Licence No and Date	0510405392/17/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred

Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision: Case deferred for comments of TE. The TE has requested to send a complete set of application through email to examine the case. Case is deferred.	

Case No.	27 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00001730AM23
RA File Number	072404000357 AM18
Licence No and Date	0710113276/14/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected by NC in Meeting No. NC/1/MEET/Feb/202122/13 dated 24/02/2022. The case was referred to DHI for examination & comments. The comments from DHI was received via email dated 11.10.2022. The applicant was also granted PH on 31.10.2022 to explain their case. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per the comments of DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	28 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM REVIW00003208AM23
RA File Number	052404000091 AM19
Licence No and Date	0510406536/21/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003209AM23
RA File Number	052404000111 AM19
Licence No and Date	0510406587/24/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003245AM23
RA File Number	052404000172 AM19
Licence No and Date	0510407035/02/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/1/MEET/Nov/202223/16
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Case Status	Case Approved
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000521AM19
RA File Number	072404000102 AM19
Licence No and Date	0710113710/13/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI for examination & comments. The comments from DHI was received via email dated 11.10.2022. The applicant was also granted PH on 31.10.2022 to explain their case. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per the comments of DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	32 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000569AM19
RA File Number	039504000376 AM19
Licence No and Date	0310823288/27/08/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000757AM19

RA File Number	039504000469 AM19
Licence No and Date	0310823645/07/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-3) via email dated 25.11.2022 as under: 1. The words “Weight = 1664MT” may be added in the description of the export item. 2. The quantity of import items at Sl. No. 1 to 446, 456 & 457 may be allowed on net to net basis as per GN-4. 3. The quantity of import item at Sl. No. 448 may be allowed on net to net basis. 4. The quantity of import item at Sl. No. 449 may be allowed as 190MT with 32% wastage after taking 1/3rd recovery. 5. The quantity of import item at Sl. No. 451 may be allowed as 95MT with 90% wastage after taking 1/3rd recovery. 6. The quantity of import item at Sl. No. 454 may be allowed as 2305Kgs with 30% wastage after taking 20% recovery. 7. The quantity of import item at Sl. No. 458 may be allowed as applied for and value restricted to 0.1% of fob value. 8. The quantity of import item at Sl. No. 459 may be allowed as 6430Kgs. 9. The quantity of import item at Sl. No. 460 may be allowed as 1375Kgs. 10. The import items at Sl. No. 447, 450, 452, 453 & 455 may be deleted by the firm. Note: The export product is turbine consisting 11 sections, wherever import is in sets details are given in Annexure-7. RA concerned may take further necessary action as per the decision of NC.	

Case No.	34 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000611AM19
RA File Number	039504000585 AM19
Licence No and Date	0310825585/11/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 31.08.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	35 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003213AM23
RA File Number	052404000530 AM19
Licence No and Date	0510409057/26/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003247AM23
RA File Number	052404000529 AM19
Licence No and Date	0510409056/26/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.11.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder.

Case is deferred.

Case No.	38 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004073AM23
RA File Number	052404000637 AM19
Licence No and Date	0510409677/15/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000677AM19
RA File Number	039504001021 AM19
Licence No and Date	0310827223/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000678AM19
RA File Number	039504000999 AM19
Licence No and Date	0310827224/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000679AM19
RA File Number	039504000995 AM19
Licence No and Date	0310827225/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000790AM19
RA File Number	039504001295 AM19
Licence No and Date	0310827622/12/03/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003274AM23
RA File Number	052404000705 AM19
Licence No and Date	0510409909/12/03/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003275AM23
RA File Number	052404000713 AM19
Licence No and Date	0510409941/14/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) on BO Portal as under: 1. The quantity of import items at Sl. No. 1 may be allowed as 48736.63Kgs with 32.43% wastage on the net weight of 36801.96Kgs in the export of 311811 Nos Silencers (Mufflers) & Exhaust pipes & parts thereof- Part Name: Bracket Hanger Assembly, Part No:-82188131. 2. The quantity of import item at Sl. No. 2 may be allowed as 16140.83Kgs with 33.67% wastage on the net weight of 12075.00Kgs in the export of 105000 Nos Silencers (Mufflers) & exhaust pipes & parts thereof- Part Name: Sub Assembly Bracket, Part No.82170711. Note: The grade and thickness of imported stainless steel coils should be matched with the grade and thickness of steel of the export products. RA concerned may take further necessary action as per the decision of NC.	

Case No.	45 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004325AM23
RA File Number	318304000298 AM19
Licence No and Date	3110067366/02/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19
Licence No and Date	0310828481/23/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003270AM23
RA File Number	052404000033 AM20
Licence No and Date	0510410376/25/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004075AM23
RA File Number	052404000057 AM20
Licence No and Date	0510410488/06/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	49 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003350AM23
RA File Number	052404000762 AM19
Licence No and Date	0510410518/08/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	50 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments.

Case is deferred.

Case No.	51 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004326AM23
RA File Number	318304000050 AM20
Licence No and Date	3110067460/01/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002496AM23
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	018005000170AM20
RA File Number	039504000580 AM20
Licence No and Date	0310831463/11/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	54 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003271AM23
RA File Number	052404000338 AM20
Licence No and Date	0510411950/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003272AM23
RA File Number	052404000340 AM20
Licence No and Date	0510411951/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	56 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/Nov/202223/16				
Case Status	Case Approved				
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022				
HQ File Number	018005000219AM20				
RA File Number	039404000644 AM20				
Licence No and Date	0310832842/18/11/2019				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comment given by Consultant (Tech-3) via email dated 25.11.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84314930	Drilling Machine Accessories such as Drill Rods/ Casings/ Core Barrels/ Adaptors/ Couplings/ Substitutes (Net Content : Seamless Steel Tubes /Pipes - 60.510 MT)	60.51MT	73040000	Seamless steel tubes/pipes (Tech: Grade: SAE 1541, SAE 4130, SAE 5130 or equivalent O.D. 27.85 mm to 168.00 mm, thickness 1.25 mm to 8.50 mm	1.05Kgs/kg content in the export product
Note: Grade of import item will be same as used in export product.					

RA concerned may take further necessary action as per the decision of NC.

Case No.	58 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003212AM23
RA File Number	052404000462 AM20
Licence No and Date	0510412549/19/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003273AM23
RA File Number	052404000499 AM20
Licence No and Date	0510412651/26/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003180AM23
RA File Number	052404000513 AM20

Licence No and Date	0510412724/29/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004156AM23
RA File Number	342404000270 AM20
Licence No and Date	3410045677/03/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is already approved/reviewed in Meeting No. NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022. Therefore, the Committee decided to withdraw the case from the agenda.	
The case is already approved.	

Case No.	62 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003248AM23
RA File Number	052404000555 AM20
Licence No and Date	0510412920/16/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	63 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003249AM23
RA File Number	052404000572 AM20
Licence No and Date	0510412958/18/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004076AM23
RA File Number	052404000559 AM20
Licence No and Date	0510412951/18/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	65 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004327AM23
RA File Number	318304000128 AM20
Licence No and Date	3110067645/31/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	KOREA FUEL-TECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004196AM23
RA File Number	042404000148 AM20
Licence No and Date	0410166429/10/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004178AM23
RA File Number	052404000664 AM20
Licence No and Date	0510413364/17/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000301AM20
RA File Number	342404000329 AM20
Licence No and Date	3410045799/21/01/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 25.11.2022as under:

1. **The net weight per blade is 13775.00Kg+/-3%.**
2. The quantity of import items at Sl. No. 14, 38, 42, 44 to 49, 62, 69 & 70 may be allowed as **per GN-4.**
3. The quantity of import items at Sl. No. 9, 26, 33, 56, 63, 68 & 74 may be allowed **as applied for and value altogether restricted to 1.92% of FoB value.**
4. The quantity of **rest of import items** may be allowed as **applied for.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	69 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000340AM20
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 18.07.2022 followed reminder on 02.08.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 16.08.2022 & 10.11.2022 were also sent to the applicant for	

furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003349AM23
RA File Number	052404000744 AM20
Licence No and Date	0510413777/03/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) on BO Portal as under:

1. The quantity of import item at Sl. No. 1 may be allowed as 1995.82Kgs with 134.8% wastage on the net weight of 850.00Kgs in the export of 578 Nos Silencers (Mufflers) & exhaust pipes & parts thereof Part Name: Plate, Flanged Part No.: A064A149.
2. The quantity of import item at Sl. No. 2 may be allowed as 1863.71Kgs with 152.53% wastage on the net weight of 738Kgs in the export of 636Nos Silencers (Mufflers) & exhaust pipes & parts thereof- Part Name: Body, Muffler Part No.: A064A153.

Note: the grade and thickness of imported stainless steel coils/sheets should be matched with the grade and thickness of steel of the export products.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20

Licence No and Date	5210043372/04/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	018005000476AM21
RA File Number	042404000036 AM21
Licence No and Date	0410166809/10/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004328AM23
RA File Number	318304000012 AM21
Licence No and Date	3110067753/11/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004159AM23
RA File Number	082404000076 AM21
Licence No and Date	0810148023/30/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004175AM23
RA File Number	052404000156 AM21
Licence No and Date	0510414554/03/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000508AM21
RA File Number	039504000219 AM21
Licence No and Date	0310837101/09/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004158AM23
RA File Number	082404000094 AM21
Licence No and Date	0810148164/20/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000534AM21
RA File Number	052304000083 AM21
Licence No and Date	0510414672/21/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.09.2022 followed by reminders on 18.10.2022&02.11.2022 for furnishing certain information. However, no reply has been received from the applicant. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004090AM23
RA File Number	342404000115 AM21
Licence No and Date	3410046283/11/08/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	83 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004329AM23
RA File Number	318304000042 AM21

Licence No and Date	3110067818/13/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004334AM23
RA File Number	318304000043 AM21
Licence No and Date	3110067819/13/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	86 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	018005000597AM21
RA File Number	072404000156 AM21
Licence No and Date	0710116977/09/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	87 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003210AM23
RA File Number	052404000280 AM21
Licence No and Date	0510415187/11/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004180AM23
RA File Number	052404000289 AM21
Licence No and Date	0510415237/17/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003347AM23
RA File Number	052404000332 AM21
Licence No and Date	0510415444/08/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002507AM23
RA File Number	052404000342 AM21
Licence No and Date	0510415461/09/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000679AM21
RA File Number	072404000195 AM21
Licence No and Date	0710117162/21/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2022 followed reminders on 08.10.2022, 23.10.2022 & 07.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 10.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

HQ File Number	018005000704AM21
RA File Number	052304000269 AM21
Licence No and Date	0510415802/09/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2022 followed reminders on 08.10.2022, 23.10.2022 & 07.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 10.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	96 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000709AM21
RA File Number	072404000219 AM21
Licence No and Date	0710117267/12/11/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00002508AM23
RA File Number	052404000422 AM21
Licence No and Date	0510415867/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003214AM23
RA File Number	05AA04018220 AM21
Licence No and Date	0511000132/11/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) on BO Portal as under:

1. The quantity of import item at Sl. No. 1 may be allowed as 40445.00Kgs with 25.20% wastage on the net weight of 32305Kgs in the export of 351145Nos Silencers (Mufflers) & exhaust pipes & parts thereof Part Name: Bracket Assy Part No.: 82495326/82449832/82431748/82478508.

Note: The Grade and Thickness of imported Stainless Steel Coils should be matched with the Grade and Thickness of Steel of the export products.

RA concerned may take further necessary action as per the decision of NC.

Case No.	100 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003344AM23
RA File Number	05AA04018682 AM21
Licence No and Date	0511000152/14/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) on BO Portal as under:

1. The quantity of import item at Sl. No. 1 may be allowed as 1095.00Kgs with 11% wastage on the net weight of 985 Kgs in the export of 1777 Nos Silencers (Mufflers) & exhaust pipes & parts there of Part Name: Submodule, Gas Sampling Part No. A059J843.

Note: The Grade and size of imported Stainless Steel Tubing should be matched with the Grade and size of Steel tubing of the export products.

RA concerned may take further necessary action as per the decision of NC.

Case No.	101 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM REVIW00002510AM23
RA File Number	05AA04017869 AM21
Licence No and Date	0511000128/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	CORNING TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00044619AM21
RA File Number	05AA04019212 AM21
Licence No and Date	0511000273/22/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	103 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004120AM23
RA File Number	05AA04021212 AM21
Licence No and Date	0511000541/31/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004380AM23
RA File Number	34AA04001660 AM21
Licence No and Date	3411000064/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 25.11.2022 as under: 1. The net weight per blade is 8550.00Kg+/-3%. 2. The quantity of import items at Sl. No. 17, 26, 27, 28, 30, 35, 62, 67 & 68 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 49, 60 & 61 may be allowed as applied for and value altogether restricted to 2.21% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	106 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	107 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DHI vide F. No. DES-1/0511000402/2022-TSW dated 04.11.2022 wherein it is stated that the firm has sought to import Tyre Comp on Self-Declaration scheme under para 4.04 & 4.07 of HBP, whereas as per the Chartered Engineer certificate furnished by the firm it is on self-ratification scheme under para 4.07A of HBP. Therefore, the Committee decided to ask the applicant to furnish the following information: 1. To furnish clarification regarding whether proposal is under self-declaration scheme (4.07) or self-ratification scheme (4.07A) of HBP. Case is deferred.	

Case No.	111 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00061842AM21
RA File Number	07AA04005887 AM21
Licence No and Date	0711000269/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003345AM23
RA File Number	05AA04023628 AM21
Licence No and Date	0511000776/13/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) on BO Portal as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 11901.00Kgs with 32.73% wastage on the net weight of 8966 Kgs in the export of 149425 Nos Silencers (Mufflers) & exhaust pipes & parts thereof- Part Name Bracket Assy Part No.: 82430270 /82430265 Part No.: 82430270 / 82430265. 2. The quantity of import item at Sl. No. 2 may be allowed as 8265.00Kgs with 31.19% wastage on the net weight of 6300 Kgs in the export of 180000 Nos Silencers (Mufflers) & exhaust pipes & parts thereof- Part Name: Bracket Assy Part No.: 82430697 Part No.: 82430697. 3. The quantity of import item at Sl. No. 3 may be allowed as 42271.91Kgs with 30.85% wastage on the net weight of 32305 Kgs in the export of 351145 Nos Silencers (Mufflers) & exhaust pipes & parts thereof- Part Name: Bracket Assy Part No.: 82495326/82449832/82431748/82478508 Part No.: 82495326/82449832/ 82431748 /82478508. Note: The grade and size of imported stainless steel tubing should be matched with the grade and size of steel tubing of the export products.	

RA concerned may take suitable consequential action accordingly.

Case No.	113 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003346AM23
RA File Number	05AA04024143 AM21
Licence No and Date	0511000823/18/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00065396AM21
RA File Number	09AA04003473 AM21
Licence No and Date	0911000200/19/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	115 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BOYD THERMAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00071590AM21
RA File Number	31AA04005660 AM21
Licence No and Date	3111000118/28/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed reminders on 31.08.2022, 15.09.2022, 30.09.2022 & 15.10.2022 were issued to the applicant for	

providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00072243AM21
RA File Number	05AA04026507 AM21
Licence No and Date	0511000979/28/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SS TECHNO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00075444AM21
RA File Number	31AA04005111 AM21
Licence No and Date	3111000085/02/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. As per Appendix-4E, imported inputs are 11100 Nos seamless titanium Tubes and 7800 Kgs Super Duplex Plate. However, in the application summary, only Titanium Seamless Tubes are to be imported. Which statement is correct? If the imported item is Titanium Tubes, submit a revised Appendix 4E, or if both items are to be required, then revise the application accordingly. 2. Submit neat coloured drawings of the export products and also the list of the items (imported &	

indigenous) required for the export item.

3. Process flow chart and wastage at each stage of operation. What is the application of the export product?
4. Total weight of the export product. Material balance of the imported and indigenous items separately of 12 Nos of export products.

Case is deferred.

Case No.	123 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00076762AM21
RA File Number	32AA04005324 AM21
Licence No and Date	3211000340/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed reminders on 31.08.2022, 15.09.2022, 30.09.2022 & 15.10.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA concerned may take suitable consequential action accordingly.

Case No.	125 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00077005AM21
RA File Number	09AA04003852 AM21
Licence No and Date	0911000279/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	127 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00080728AM21
RA File Number	09AA04004214 AM21
Licence No and Date	0911000325/10/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 14.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	130 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00082797AM21
RA File Number	09AA04003878 AM21
Licence No and Date	0911000349/12/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 14.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end.

RA concerned may take necessary action accordingly.

Case No.	133 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	135 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00094139AM21
RA File Number	09AA04005200 AM21
Licence No and Date	0911000436/01/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.10.2022 followed by reminders on 18.10.2022, 02.11.2022 & 17.11.2022 for furnishing certain information. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	137 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00098145AM21
RA File Number	05AA04036042 AM21
Licence No and Date	0511001561/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.11.2022 followed by reminder on 17.11.2022 for furnishing certain information. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	139 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004121AM23
RA File Number	05AA04037450 AM21
Licence No and Date	0511001604/05/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart, which should be indicated stage-wise wastage at each stage of operation. 2. What is the composition of imported billets (SS Gr 321)? Submit a copy of the chemical analysis from the customs-authorized laboratory. 3. What is the meaning of HY 40 & 55 in the description of the item of export? 4. Why is the word semi-finished shroud plate in the description of the item of export? Are there some operations on imported items and exported products carried out before import and after export? 5. Submit the process flow chart. 6. A video film for 1st and 2nd setup of operation. Case is deferred.	

Case No.	142 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	ZANINI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00103641AM21
RA File Number	08AA04011274 AM21

Licence No and Date	0811001010/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.09.2022 followed reminder on 20.09.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letter dated 25.10.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00111791AM21
RA File Number	09AA04003859 AM21
Licence No and Date	0911000576/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	144 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00111818AM21
RA File Number	09AA04003973 AM21
Licence No and Date	0911000575/23/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end.

RA concerned may take necessary action accordingly.

Case No.	145 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00112057AM21
RA File Number	09AA04003192 AM21
Licence No and Date	0911000585/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	146 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00112089AM21
RA File Number	09AA04003215 AM21
Licence No and Date	0911000587/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	147 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00112634AM21
RA File Number	09AA04003958 AM21
Licence No and Date	0911000590/24/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	148 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00112643AM21
RA File Number	09AA04003972 AM21
Licence No and Date	0911000593/24/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 22.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	149 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved

Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00114354AM21
RA File Number	092404000467 AM21
Licence No and Date	0911000586/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 14.09.2022. The committee decided to send the file to the concerned RA for necessary action at their end. RA concerned may take necessary action accordingly.	

Case No.	150 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004208AM23
RA File Number	34AA04003453 AM21
Licence No and Date	3411000373/30/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 25.11.2022 as under: 1. The net weight per blade is 13503.00Kg+/-3%. 2. The quantity of import items at Sl. No. 13, 21, 31, 35 to 38, 40 to 46, 55, 57, 59, 63, 64 & 100 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 7, 17, 25, 50, 52, 56, 62 & 101 may be allowed as applied for and value altogether restricted to 2.95% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	151 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00018755AM22
RA File Number	03AA04033410 AM21
Licence No and Date	0311003137/15/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00038836AM22
RA File Number	03AA04005041 AM22
Licence No and Date	0311003737/12/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00040316AM22
RA File Number	07AA04002456 AM22
Licence No and Date	0711001090/13/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00042253AM22
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given on DGFT BO Portal as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
87089100	Radiator Core Assy (14) (To Part No. R30673-1230)	80000 Number	1	76071190	FIN 14 To Part No. E19811-0050	29457.60Kgs with 2% wastage on net weight of Fins in the export of 80000 Nos of Radiator Core Assy (14)
			2	76082000	Tube 14 To Part No. R47423-2190	41527.16Kgs with 1% wastage on net weight of Tubes in the export of 80000 Nos of Radiator Core Assy (14)
			3	76169990	Header Plate 14 To Part No. R42923-0480	Net to net basis as per GN-4 with accountability clause
			4	76169990	Side Plate 14 To Part No. R47243-1540	Net to net basis as per GN-4 with accountability clause
			5	38109090	Brazing Flux To Part No. E19811-0350	0.003 Kg per Radiator Core Assy.

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00042269AM22
RA File Number	05AA04014585 AM22
Licence No and Date	0511002639/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/Nov/202223/16				
Case Status	Case Approved				
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022				
HQ File Number	HQRNORM APPLY 00046182AM22				
RA File Number	03AA04014666 AM22				
Licence No and Date	0311003932/19/05/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of DHI vide F. No. No.: DES-1/0311003932/2022-TSW dated 28.10.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Steam Turbine Blades (XUB-8 Project)	2968 Number	72286012	Alloy Steel Bar Width 32mm To 91mm Thickness 46mm To 235MM MTB10AAM/10705MBU/10705BU (Free Issue Material)	660.05% wastage allowed on net content basis in the export item
RA concerned may take suitable consequential action accordingly.					

Case No.	157 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.10.2022 followed by reminders on 18.10.2022 & 02.11.2022 for furnishing certain information. However, no reply has been received from the applicant. Therefore, the Committee decided to send the reminder to the applicant for furnishing the requisite information within 15days and also to refer this case to DHI. Case is deferred.	

Case No.	158 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00100114AM22
RA File Number	05AA04018204 AM22
Licence No and Date	0511002795/26/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. No.: DES-1/0511002795/2022-TSW dated 27.10.2022 as under: 1. The quantity of import item (Low Alloy Steel Plates) may be allowed with 3% wastage on net content basis in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00003182AM23
RA File Number	07AA04005134 AM22
Licence No and Date	0711001201/31/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004173AM23
RA File Number	05AA04021683 AM22
Licence No and Date	0511002987/05/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	162 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00111007AM22
RA File Number	03AA04012518 AM22
Licence No and Date	0311004476/09/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00112877AM22
RA File Number	03AA04018335 AM22
Licence No and Date	0311004545/11/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	164 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22

Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	165 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00165524AM22
RA File Number	502404000013 AM21
Licence No and Date	0911001376/18/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00185632AM22
RA File Number	05AA04079847 AM22
Licence No and Date	0511004784/16/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.11.2022 to the applicant for furnishing certain information. However, no reply has been received from the applicant. Therefore, the Committee decided to send the reminder to the applicant for furnishing the requisite information within 15days.	
Case is deferred.	

Case No.	167 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	170 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00288225AM22
RA File Number	03AA040131020 AM22
Licence No and Date	0311009561/16/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	173 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00294006AM22
RA File Number	56AX04000017 AM22
Licence No and Date	5611000697/22/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letter dated 18.10.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	174 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and Date	0311009748/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00307193AM22
RA File Number	03AX04000518 AM22
Licence No and Date	0311010060/04/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	181 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004124AM23
RA File Number	05AX04000409 AM22
Licence No and Date	0511007621/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00315757AM22
RA File Number	03AX04000598 AM22

Licence No and Date	0311010382/12/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00337351AM22
RA File Number	05AX04000771 AM22
Licence No and Date	0511008352/31/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. No.: DES-1/0511008352/2022-TSW dated 27.10.2022 as under: 1. The quantity of import item (Carbon Steel (Hot Rolled) Pipes) may be allowed with 2% wastage on net content basis in the export item. 2. The quantity of import item (Alloy Steel (Hot Rolled) Pipes) may be allowed with 2% wastage on net content basis in the export item. 3. The quantity of import item (Non-Alloy Steel Plate) may be allowed with 4% wastage on net content basis in the export item. 4. The quantity of import items (Fittings Configuration & Flanges Configuration) may be allowed under GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22

Licence No and Date	3111001074/04/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TRIVENI TURBINE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00374237AM22
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004243AM23
RA File Number	342404000234 AM18
Licence No and Date	3411002056/31/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-1) via email dated 25.11.2022 as under: 1. The quantity of import items at Sl. No. 1 to 5 may be allowed as applied for (1.02Kgs/Kg net content in the export item). 2. The words “Master Batch of Blowing Agent” may be added in the description of import item at Sl. No. 5. RA concerned may take further necessary action as per the decision of NC.	

Case No.	193 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM REVIW00004237AM23
RA File Number	342404000027 AM18
Licence No and Date	3411002095/07/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-1) via email dated 25.11.2022 as under:

1. The quantity of import items at Sl. No. 1 to 5 may be allowed **as applied for (1.02Kgs/Kg net content in the export item).**
2. The words **“Master Batch of Blowing Agent”** may be added in the description of import item at Sl. No. 5.

RA concerned may take further necessary action as per the decision of NC.

Case No.	194 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000591AM23
RA File Number	03AX04000521 AM23
Licence No and Date	0311014493/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000627AM23
RA File Number	03AX04000566 AM23
Licence No and Date	0311014543/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	202 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000791AM23
RA File Number	03AX04000599 AM23
Licence No and Date	0311014727/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00000868AM23
RA File Number	05AX04000377 AM23

Licence No and Date	0511012636/19/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and the concerned TE informed that the applicant's reply is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per the quantity of import & export and Appendix-4E, the wastage works out to 17.73% of the net weight of export quantity. However, in reply to the deficiency letter, the wastage is indicated at 57%. Please clarify. 2. To submit a revised application for the requirement of imported material, if the export quantity is the same or reduced export quantity for the same import quantity. Accordingly, submit a revised Appendix-4E. Case is deferred.	

Case No.	205 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	206 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001073AM23
RA File Number	52AX04000046 AM23
Licence No and Date	5211002552/30/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant's reply has been received through DGFT Portal. Therefore, the Committee decided to forward the applicant's reply to concerned TE for examination & comments.

Case is deferred.

Case No.	207 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001489AM23
RA File Number	03AX04001063 AM23
Licence No and Date	0311015668/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001528AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 18.08.2022 followed by reminders on 02.09.2022, 17.09.2022, 02.10.2022 & 17.10.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	209 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Justification for the quantity of import items, stage-wise wastage Justification (Item wise) & dimensional drawings etc. for examination of the case. 7. Complete set of application may also be provided. Case is deferred.	

Case No.	210 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001594AM23
RA File Number	03AX04001840 AM23

Licence No and Date	0311015777/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM REVIW00004247AM23
RA File Number	34AX04000253 AM23
Licence No and Date	3411002422/24/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 25.11.2022 as under: 1. The net weight per Blade is 24492.00Kg +/- 3 %. 2. The quantity of import items at Sl. No. 3, 7, 8 to 10, 12, 13, 19 to 21, 44, 90, 91 & 93 to 95 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 4, 5, 28 to 32, 45 & 47 to 50 may be allowed as applied for and value altogether restricted to 2.81% of FoB Value. 4. The import items at Sl. No. 15, 27, 42, 78 to 82, 1, 14, 25, 26, 33 to 41, 46, 51 to 69, 86, 89, 92 & 96 may be invalidated for nil or partial Direct Import and allowed only for procurement from SEZ. 5. The quantity of rest of the import items may be allowed as applied for. Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as NIL or less, for direct import. However for material balancing purposes quantities have been taken from certificate issued by SEZ and direct import. RA concerned may take further necessary action as per the decision of NC.	

Case No.	214 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001712AM23
RA File Number	56AX04000061 AM23
Licence No and Date	5611001010/28/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred

Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001715AM23
RA File Number	56AX04000059 AM23
Licence No and Date	5611001013/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001760AM23
RA File Number	34AX04000295 AM23
Licence No and Date	3411002459/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001761AM23
RA File Number	34AX04000296 AM23
Licence No and Date	3411002460/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001746AM23
RA File Number	34AX04000292 AM23
Licence No and Date	3411002453/29/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	221 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001747AM23
RA File Number	34AX04000291 AM23
Licence No and Date	3411002454/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001748AM23
RA File Number	34AX04000290 AM23
Licence No and Date	3411002455/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001759AM23
RA File Number	34AX04000297 AM23

Licence No and Date	3411002458/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001796AM23
RA File Number	05AX04000962 AM23
Licence No and Date	0511013548/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001833AM23
RA File Number	31AX04000087 AM23
Licence No and Date	3111001497/04/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/86/2019-TSW dated 17.10.2022 via email dated 17.10.2022 as under: 1. Net weight of export item may be specified as 6642Kgs. 2. Import items at Sl. No. 1 to 7 may be of relevant grade and thickness as contained/utilised in the export item. 3. Quantities of import items at Sl. No. 1 to 7 may be allowed as 1.08Kgs/Kg content in the export item, taking clue from SION C-2008. RA concerned may take further necessary action as per the decision of NC.	

Case No.	231 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001838AM23

RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001863AM23
RA File Number	34AX04000293 AM23
Licence No and Date	3411002493/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001883AM23
RA File Number	02AX04000191 AM23
Licence No and Date	0211002671/06/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed by reminders on 06.10.2022, 21.10.2022 & 05.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 17.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	234 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001982AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 23.09.2022 & 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	235 / NC/1/MEET/Nov/202223/16
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00001984AM23
RA File Number	56AX04000069 AM23
Licence No and Date	5611001054/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed by reminders on 31.08.2022 & 15.09.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	236 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002260AM23
RA File Number	02AX04000223 AM23
Licence No and Date	0211002746/25/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed by reminders on 06.10.2022, 21.10.2022 & 05.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 17.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	237 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00002360AM23
RA File Number	56AX04000119 AM23
Licence No and Date	5611001088/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SANYO SPECIAL STEEL MANUFACTURING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002372AM23
RA File Number	03AX04002491 AM23
Licence No and Date	0311016741/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002376AM23
RA File Number	56AX04000097 AM23
Licence No and Date	5611001094/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002378AM23
RA File Number	56AX04000098 AM23
Licence No and Date	5611001095/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DECON INDIA PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002392AM23
RA File Number	31AX04000135 AM23
Licence No and Date	3111001596/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002394AM23
RA File Number	05AX04001240 AM23
Licence No and Date	0511014052/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002573AM23
RA File Number	05AX04001297 AM23
Licence No and Date	0511014195/10/08/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	247 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002623AM23
RA File Number	02AX04000177 AM23
Licence No and Date	0211002862/12/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Justification for the quantity of import items & specific details of the export product etc. for examination of the case. 7. Complete set of application may also be provided. Case is deferred.	

Case No.	248 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002664AM23
RA File Number	31AX04000144 AM23
Licence No and Date	3111001621/17/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002688AM23
RA File Number	05AX04001280 AM23
Licence No and Date	0511014350/18/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002735AM23
RA File Number	31AX04000151 AM23
Licence No and Date	3111001636/23/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002831AM23
RA File Number	34AX04000510 AM23
Licence No and Date	3411002704/29/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00002840AM23
RA File Number	03AX04002632 AM23
Licence No and Date	0311017557/29/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003177AM23
RA File Number	03AX04003111 AM23
Licence No and Date	0311017944/16/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	257 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003194AM23
RA File Number	56AX04000182 AM23

Licence No and Date	5611001182/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003237AM23
RA File Number	03AX04003107 AM23
Licence No and Date	0311018024/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003230AM23
RA File Number	03AX04003162 AM23
Licence No and Date	0311018011/20/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/140/2020-TSW dated 31.10.2022 via email dated 31.10.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
87089900	U-12 Shields in Various Sizes (U-12 Shields in Various Sizes Net Contents : -	738000 Number	72269210	48% Ni:Fe Cold Rolled Strip in Coil form (Thickness 1.5	6566.50Kgs as 1.119Kgs/Kg content in the export item after

	1) 48% Ni:Fe Cold Rolled Strip in Coil form (Thickness 1.5 mm +/- 5%) : 5868.200 Kgs)			mm +/- 5%)	taking 1/3 rd recovery from the scrap
RA concerned may take further necessary action as per the decision of NC.					

Case No.	262 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003254AM23
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003277AM23
RA File Number	03AX04003244 AM23
Licence No and Date	0311018058/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SUPREME DIAMOND TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003296AM23
RA File Number	52AX04001637 AM23
Licence No and Date	5211003299/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003336AM23
RA File Number	52AX04001651 AM23
Licence No and Date	5211003315/23/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003371AM23
RA File Number	31AX04000184 AM23
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003423AM23
RA File Number	05AX04001860 AM23
Licence No and Date	0511015035/28/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	270 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	LAI YEW SENG (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003458AM23
RA File Number	05AX04001843 AM23
Licence No and Date	0511015067/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003461AM23
RA File Number	05AX04001807 AM23

Licence No and Date	0511015071/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003462AM23
RA File Number	05AX04001814 AM23
Licence No and Date	0511015072/29/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Justification for the quantity of import items & dimensional drawings etc. for examination of the case. Case is deferred.	

Case No.	274 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003463AM23
RA File Number	05AX04001865 AM23
Licence No and Date	0511015073/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003464AM23
RA File Number	05AX04001834 AM23
Licence No and Date	0511015074/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003478AM23
RA File Number	34AX04000624 AM23
Licence No and Date	3411002849/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003475AM23
RA File Number	05AX04001861 AM23
Licence No and Date	0511015085/30/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Justification for the quantity of import items & dimensional drawings etc. for examination of the case. Case is deferred.	

Case No.	278 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003502AM23
RA File Number	05AX04001863 AM23
Licence No and Date	0511015100/03/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	279 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003503AM23
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/1/MEET/Nov/202223/16
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003510AM23
RA File Number	31AX04000185 AM23
Licence No and Date	3111001721/03/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/86/2019-TSW dated 17.10.2022 via email dated 17.10.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84194020	Distilling Apparatus, Sulzer Column Internals (Distilling Equipment) (Weight	1 Set	1	72193290	Stainless Steel Sheets Grade ASTM A240 2205 Duplexx 1.4462 No. 2E Finish Size (3mm X 1500mm X 3000mm)	1.08Kgs/Kg content in the export item

	590.00Kgs)		2	72193290	Stainless Steel Sheets Grade: ASTM A240 2205duplexx 1.4462 NO. 1D Finish Size (5.00mm x 1286 x 2500 mm)	1.08Kgs/Kg content in the export item
			3	72193290	Stainless Steel Sheets Grade ASTM A240 2205 Duplexx 1.4462 No.2E finish size (3mm x 1250mm x 2500mm)	1.08Kgs/Kg content in the export item

Note:

1. Net weight of export item may be specified as 590Kgs.
2. Import items at Sl. No. 1 to 3 may be of relevant grade & thickness as contained/utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	281 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00003660AM23
RA File Number	34AX04000663 AM23
Licence No and Date	3411002897/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004020AM23
RA File Number	03AX04003835 AM23
Licence No and Date	0311018992/02/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	285 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004043AM23
RA File Number	09AX04000654 AM23
Licence No and Date	0911003898/03/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004213AM23
RA File Number	05AX04002235 AM23
Licence No and Date	0511015682/09/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004242AM23
RA File Number	03AX04004017 AM23

Licence No and Date	0311019093/09/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004260AM23
RA File Number	31AX04000227 AM23
Licence No and Date	3111001799/10/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004275AM23
RA File Number	33AX04000074 AM23
Licence No and Date	3311000961/10/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	290 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00004304AM23
RA File Number	10AX04000201 AM23
Licence No and Date	1011001452/11/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	291 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23
Licence No and Date	5611001271/11/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	292 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/1/MEET/Nov/202223/16
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Case Status	Case Deferred
Party Name	MANISH AUTO INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004294AM23
RA File Number	05AX04002271 AM23
Licence No and Date	0511015774/11/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	294 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004341AM23
RA File Number	03AX04003909 AM23
Licence No and Date	0311019195/14/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	295 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004354AM23
RA File Number	56AX04000228 AM23
Licence No and Date	5611001279/15/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	296 / NC/1/MEET/Nov/202223/16
Case Status	Case Deferred
Party Name	HIGENIC FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202223/ 16 and 25/11/2022
HQ File Number	HQRNORM APPLY 00004386AM23
RA File Number	09AX04000635 AM23
Licence No and Date	0911003957/16/11/2022
Norms Committee Decision: Case deferred for comments of TE.	